## NATIONAL COMPANY LAW TRIBUNAL **CHENNAI BENCH CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 28/11/2016 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER

**PETITION NUMBER** 

: TCP/232/2016

NAME OF THE PETITIONER(S)

: Soumva Mani

NAME OF THE RESPONDENT(S)

: M/s Prakash Plantations Private Limited

**UNDER SECTION** 

: 111

S.No. NAME (IN CAPITAL)

DESIGNATION

**SIGNATURE** 

REPRESENTATION BY WHOM

Rajasekhar VK Prony coursel for petitioner.

For petitioner.

2) RUPA. J. THARAYIL Counsel JON Respondent

## **ORDER**

Shri Rajasekhar V K, proxy counsel for petitioner present. Ms Rupa J.Tharayil, counsel for respondents present. She files a memo along with extracts of Minutes of the Board meeting held for transmission of shares, register of members of R1 company, register of share transfer / debenture transfer to prove that the shares have been transferred in favour of the petitioner. The documents are taken on record. In view of the records placed on file, the claim of the petitioner appears to have been satisfied by R1 company. Accordingly, the petition is disposed of. The documents placed on record shall form the part of the order. The file may be consigned to record after due procedure.

The proxy counsel for petitioner has drawn our attention to a clerical error apparent on the face of the order of this Bench dated 10.11.2016 wherein it has been mentioned that the counsel for petitioner effected publication of advertisement in newspapers instead of mentioning that the counsel for respondent effected publication of advertisement in newspapers. To that extent, the order dated 10.11.2016 stands corrected.

(Ch. Md. Sharief Tariq) Member (Judicial)

(K.Anantha Padmanabha Swamy) Member (Judicial)